

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-204
IB-1587/ND/2019
IA/3141/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd

Vs

M/s. M.K.S Oil Pvt. Ltd.

...Applicant

...Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 24.08.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Atul Mittal, IRP, Mr. Manish Raghav for OC
For the Respondent :

ORDER

IA-3141/C- V/ND/2020:-

The present application has been filed on behalf of IRP for remaining amount of Rs. 1 lakh as per directions given by this Adjudicating Authority, while admitting the application of the Operational Creditor.

Mr. Manish Raghav appeared on behalf of Operational Creditor and seeks two weeks' time to file the reply to the application filed by the IRP.

Considering the submissions made on behalf of parties. Operational Creditor is directed to file the reply within 10 days from today after serving advance copy of the same to the Ld. Opposite Counsel. **List the case on 11.09.2020.**

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)